

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3376 of 2021

Jitu Vishwakarma **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sheo Kumar Singh, Advocate
For the State : Mr. V. S. Sahay, A.P.P.

02/13.04.2021 Heard Mr. Sheo Kumar Singh, learned counsel for the petitioner and Mr. V. S. Sahay, learned A.P.P. for the State.

The petitioner is an accused in connection with Chainpur P.S. Case No. 162 of 2020.

Four miscreants including the petitioner were apprehended from inside the forest.

It has been alleged that from the possession of the petitioner one country made pistol was recovered.

Although the petitioner is said to have got several criminal antecedent but considering the fact that he is in custody since 20.06.2020, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned SDJM, Palamau at Daltonganj, in connection with Chainpur P.S. Case No. 162 of 2020.

(Rongon Mukhopadhyay, J.)

Umesh/-